GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No.2591 TO BE ANSWERED ON 06.03.2020

Storage of Solid Waste

2591. SHRI LALLU SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has taken steps for providing adequate space for the storage of solid waste for its potential re-use;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

(a) to (c) The Ministry in supersession of Municipal Solid Waste (Management and Handling) Rules, 2000, has notified the Solid Waste Management Rules, 2016. The Rules mandate the waste generators to segregate the waste at source and hand over the segregated waste to authorized waste pickers or waste collectors. As per the provisions of the Rules, only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities are allowed to go to sanitary landfill sites. The rules further stipulate that every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.

Further, the Rules prescribe setting up of material recovery facilities with sufficient space for sorting of recyclable materials; collection of waste from vegetable, fruit, flower, meat, poultry and fish markets and promotion of setting up of decentralized compost plant or biomethanation plant at suitable locations; facilitating construction, operation and maintenance of solid waste processing facilities and associated infrastructure including the following:

- i. bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilization of biodegradable wastes;
- ii. waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;

The Urban Development Department in the States and Union Territories are mandated to ensure implementation of provisions of these rules by all local authorities. Every Urban Local body has been made responsible for setting up of infrastructure for collection, segregation and processing, including recycling and disposal of waste. The Rules stipulate specific

criteria to encourage the use of solid waste in the waste to energy plants. The plastic waste invariably forms the part of solid waste. Therefore, for the plastic waste, the key technologies prescribed are (i) utilization of plastic waste in road construction, (ii) Co-processing of plastic waste in Cement Kilns, (iii) Conversion of plastic waste into liquid RDF (Oil) and (iv) Disposal of plastic waste through Plasma Pyrolysis Technology (PPT).
